

Annexure - 4

Harshil Agrotech Limited.; CIRP commenced on 17.04.2026;

List of creditors as on 21.05.2026

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

S. No.	Name of Creditor	Detail of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party	% of voting share in COC					
1	V K Trading	29.04.2026	₹ 6,53,50,000.00	₹ 1.00	Loan facilities	₹ 0.00	Yes	0.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 6,53,49,999.00	The claimant, in its own Declaration at Point 7 of Form C dated 29.04.2026, has stated: "I am eligible to join committee of creditors by virtue of proviso to section 21(2) of the Code even though I am a related party of the corporate debtor" — thereby admitting its status as a related party of the Corporate Debtor under Section 5(24) of the IBC, 2016. Further, at Point 6 of the Declaration, the claimant has left the related party declaration ambiguous — neither "I am" nor "I am not" has been struck out. Accordingly, the claimant stands excluded from the Committee of Creditors and has no right of representation, participation or voting therein, in terms of the first proviso to Section 21(2) of the IBC, 2016. Additionally, additional documents/information regarding the claim was sought from the claimant. However, no information was received, therefore the part amount of the claim has not been admitted.
1	Total		₹ 6,53,50,000.00	₹ 1.00	-	₹ 0.00	-	0.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 6,53,49,999.00	

Note :

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. The claims if not submitted in appropriate claim form have been provisionally admitted at notional amount of Rs. 1.

3. Claims have been provisionally admitted by IRP on the basis of records / documents submitted by the creditors.

4. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

5. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.